

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

D.A. 96/92

Date of decision: 6-9-93.

1 P Charles)
2 N Alwar }

Applicants

Mr P Sivan Pillai

Advocate for applicants

Versus

- 1 Union of India rep. by the General Manager, Southern Railway, Park Town P.O., Madras-3.
- 2 The Divisional Personnel Officer, Southern Railway, Trivandrum Division, Trivandrum.
- 3 Senior Divisional Electrical Engineer, Southern Railway, Trivandrum Division, Trivandrum.
- 4 A Prem Singh, AC Khalasi through the Divisional Personnel Officer, Southern Railway, Trivandrum.
- 5 S Jagdesh Babu, Khalasi -do-
- 6 Mohanachandran Unnithan, Khalasi -do-
- 7 A Sulaiman Kunju, Khalasi -do-
- 8 N Murugan, Khalasi -do-
- 9 N Gangadharan, Khalasi -do-
- 10 PC Radhakrishnan, Khalasi -do-
- 11 PD John, Khalasi -do-
- 12 S Rajan, Khalasi -do-
- 13 NK Somasekharan Nair, Khalasi -do-
- 14 K Mathew, Khalasi -do-
- 15 TB Pavithran, Khalasi -do-
- 16 TR Pavithran, Khalasi -do-
- 17 M Poobathy, Khalasi -do-
- 18 KC Prakash, Khalasi -do-

Respondents

Mrs Sumathi Dandapani

Advocate for Respondents

1 to 3

CORAM

HON'BLE MR N DHARMADAN, JUDICIAL MEMBER

AND

HON'BLE MR R RANGARAJAN, ADMINISTRATIVE MEMBER

JUDGMENT

N Dharmadan, J.M

Learned counsel for the respondents submitted that the decision in OA 249/91 and OA 583/91 would apply to the facts of this case.

2 Learned counsel for the applicant also agreed that this O.A. can be disposed of following the judgment in the aforesaid cases, the operative portion of which is as follows:-

" The impugned orders at Annexure A5 and A6 are not discriminatory and they do not offend the provisions of law or Constitution of India. Hence, there is no substance in these applications and they are only to be dismissed. Accordingly, we dismiss them."

3 Following the judgment indicated above, we dismiss this. O.A.

4 There shall be no order as to costs.



R Rangarajan
Administrative Member


N Dharmadan
6.10.93
Judicial Member

6-9-93